

ITEM NO.22

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 10563-10565/2022

(Arising out of impugned final judgment and order dated 09-05-2022 in CWJC No. 4175/2022, CWJC No. 4030/2022, CWJC No. 4358/2022 passed by the High Court Of Judicature At Patna)

USHA KAUSHIK

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84471/2022-EXEMPTION FROM FILING O.T. and IA No.84470/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 10862-10864/2022 (XVI)

(FOR ADMISSION and I.R. and IA No.86376/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86374/2022-EXEMPTION FROM FILING O.T.)

Date : 13-07-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Aishwarya Bhati, Ld. ASG
Mr. Manish Kumar, AOR

For Petitioner(s)/ Mr. Abhay Kumar, AOR
Respondent(s) Mr. Rajat Khatri, Adv.
Mr. Saurabh Mishra, Adv.
Ms. Neetu Jain, Adv.
Mr. Shagun R., Adv.
Mr. Vishal Nautiyal, Adv.

For Respondent(s) Mr. Shivam Singh, Adv.
Mr. Harpreet Singh Gupta, Adv.
Mr. Kailas Bajirao Autade, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing O.T.,
exemption from filing C/C of the impugned judgment

and permission to file additional documents/facts/annexures are allowed.

Issue notice.

Mr. Abhay Kumar, learned counsel accepts notice for respondent No. 5 (Usha Kaushik) and Mr. Kailas Bajirao Autade, learned counsel for respondent No. 1 in SLP(Civil) Nos.10862-10864/2022 and respondent No. 5 in SLP(Civil) Nos. 10563-10565/2022 (Saryug Mochi, Punam Devi and Vijay Paswan).

Dasti in addition through standing counsel for the State.

Counter affidavit be filed within four weeks.

Rejoinder be filed within two weeks thereafter.

In the meantime, the operation of the impugned judgment is stayed but the elected persons will continue to participate as members of the Panchayat.

List for directions on 01.09.2022 to ensure pleadings are complete and thereafter the matter can be set down for hearing.

The parties to also file short synopsis running into not more than 3 pages each.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)